

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
STARRED QUESTION NO. 233**

TO BE ANSWERED ON WEDNESDAY, THE 4TH AUGUST, 2021

Electoral reforms

233. SHRIMATISAJDA AHMED:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has proposed electoral reforms and if so, the details thereof;
- (b) whether the Government has instituted any expert committee on electoral reforms and if so, the details thereof;
- (c) whether the Government proposes to link Aadhaar with the electoral rolls and if so, the details thereof; and
- (d) the number of false affidavits filed by contesting candidates in the General Elections during the last ten years?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a)to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN PARTS (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 233 FOR ANSWER ON 4TH AUGUST, 2021.**

(a)& (b): The issue of electoral reforms in its entirety was examined by the Law Commission in the recent past. After consulting various stakeholders, the Commission submitted its 244th and 255th Reports encompassing various aspects of electoral reforms which, *inter alia*, include disqualification from contesting election on framing of charges, regulation of election finance and opinion polls, ban on paid news etc.

(c): The Election Commission of India has proposed to link the electoral roll with the Aadhaar ecosystem with a view to curbing the menace of multiple enrolment of the same person at difference places. The matter is under consideration of the Government.

(d): The Election Commission of India has informed that it does not maintain such information.
